

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

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Pawan Singh
RESPONDENT NO.19

THROUGH COUNSEL

Place: New Delhi
Date: 03.09.2025

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**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
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.....RESPONDENT

**REPLY IN COMPLIANCE OF ORDER DATED 20.03.2025 ON BEHALF
OF RESPONDENTS NO. 19 IN THE MATTER OF K. SANJEEV DOGRA
V. STATE OF HIMACHAL PRADESH AND ORS. (O.A NO. 1034/2024)**

1. The present Affidavit is being filed in terms of the order dated 20.03.2025 passed by this Hon'ble Tribunal in captioned O.A No. 1034 of 2024, wherein the Hon'ble Tribunal held: *"In view of averments made in the original application and the observations made in the reports of the Joint Committee, following 11 mining lease holders and 14 stone crushers are impleaded as respondents no. 5 to 29"*
2. That the Respondents are licensed Mining leaseholders, who are undertaking mining operations in adherence with all the applicable rules and regulations made by regulating authorities.
3. That the Respondents are not undertaking conventional riverbed sand mining wherein natural sand is extracted directly from the banks of the river. They are instead, extracting stone and bajra from the river bed and producing M-SAND (Manufactured Sand) which is a by-product of crushed stone.
4. That the Joint Committee in its Final report dated 18.03.2025, made observations in response to the illegal and unscientific mining alleged by the Applicants. Majority of the Illegal mining cases detected by mode of illegal

extraction/storage and transportation have nothing to do with the Respondents.

5. That the Joint Committee raised the following issues pertaining to the activities of the Respondents:

A. Non-demarcation of 6 Mining leases.

B. Discharge of waste water containing silt.

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

D. Absence of retaining Structures.

6. **Para wise reply to each of the issues pointed out by the Joint Committee in respect of the activities of the Respondents are as follows:**

A. Non-demarcation of 6 Mining leases.

That the subject of Demarcation of mining leases comes under the purview of mining department. The Mining leases in question are river bed mining leases and therefore demarcation of river bed mining lease is an annual exercise conducted by the Mining Department. The annual demarcation reports of previous years are annexed in the individual replies of the Respondents.

B. Discharge of waste water containing silt

That the Respondents have installed a desilt water treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page no.10.

2.3.2. "8. It was observed during 1st inspection that stone crusher were discharging waste water containing silt directly and/or indirectly into the river. However, it was observed during 2nd and 3rd site inspection that out of 14 stone crushers, 13 stone crushers have made arrangements to desilt the waste water and also for storage for recycling by constructing earthen

ponds. Whereas, one crusher namely M/s Bhandral Stone Crusher is using channels for settling the silt followed by pond to store and recycle the clear water. ”

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

The dry extraction cum bag filter and cyclones are installed in dry-stone crushers to control/reduce dust emissions generated from dry-stone crusher. It is pertinent to mention, that the Respondents are undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not lead to emission of dust and air pollutants. The installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant is unnecessary and redundant. The Respondents have also provided water sprinkling systems on the periphery of the stone crusher units to curb dust emissions. The same is an inevitable and integral part of the wet stone crusher plant.

D. Absence of retaining Structures.

That the Respondents are undertaking mining of stones accumulated on the river bed. Such operations do not involve any activity that may result in unintended ejection of rock fragments/ rock projectiles, potentially causing damage to property or injury to people and therefore do not require retaining structures. That the requirement/ need of construction of retaining structures is specific to the location of the mining lease. The construction of retaining structures where it is not imperative, may disturb the river ecology. It is need based and thus the same has not been constructed when there is no specific direction.

REPLY ON BEHALF OF RESPONDENT NO. 19

1. That the **Respondent No 19: M/s Mahadev Stone Crusher Village PO Kandwal Tehsil Nurpur, Distt Kangra H.P.** was operating a Wet Stone Crusher that produces Stone Aggregate and Coarse Sand using building stones/ Bajra from the licensed mining leases vide Lease Deed dated 06.07.2019 **which expired on 05.07.2024.**

2. The Respondent was operating with a valid **Environment Clearance File No: HPSEIAA/2016/513/166 dated 19.04.2017** that expired on 18.04.2024 .

The expired Environment clearance of the respondent No.19 is annexed as **ANNEXURE R-19/1.**

3. That the Respondent obtained the Consent to Operate (C.T.O) dated **15.09.24** from the Himachal Pradesh Pollution Control Board which was valid till **25.10.24.**

The CTO of Respondent No. 19 is annexed as **ANNEXURE R-19/2.**

4. That the Respondent was carrying out operations of Stone Crushing using excavated stones from the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.

5. That the Respondent did not indulge in any illegal, unscientific mining/Crushing or transportation of illegally excavated mining material. The Respondent is undertaking Stone crushing operations in compliance with requisite standards provided by the regulating authorities.

6. That the Respondent was not undertaking any action resulting in diversion of river flow or causing any harm to the environment.

7. That the Respondent had installed a desilt treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page 10.
8. That the Respondent was undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not involve emission of dust and air pollutants. The unnecessary installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant will choke the filter and result in improper functioning.
9. That the Respondent had provided water sprinkling systems on the periphery of the stone crusher units and is using a wet process for the production of Stone Aggregate and Coarse Sand due to which no dust emission is caused.



RESPONDENT NO.19

THROUGH COUNSEL

Place: New Delhi
Date: 03.09.2025



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AFFIDAVIT

I, Pawan Singh S/o Sh. Kishan Singh, Village & Post office Kandwal Tehsil Nurpur, Distt. Kangra, H. P. hereby solemnly affirm and declare as under:

1. I am the authorised representative on behalf of the Respondent No.19 in the aforesaid matter and am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying reply have read over to me ,which I understood and I state that the contents of the accompanying reply is based on the records.
3. That the documents filed along with the Reply are true copies of their respective originals.

Pawan Singh

DEPONENT

I identify the Deponent who has signed in my Presence

VERIFICATION

Verified at New Delhi on 03 SEP 2025 day of 03 SEP 2025, 2025 that the contents of para 1 of 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

03 SEP 2025

Pawan Singh

DEPONENT



CERTIFIED THAT THE DEPONENT
Shri/Smt./K...
S/o W/o D/o...
Identified by me...
has solemnly affirmed before me at Delhi
on...
that the contents of the affidavit which
have been read & explained to me are
true and correct to this & knowledge

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Not

ANNEXURE R-19/1



**State Level Environment Impact Assessment Authority
Himachal Pradesh**

*Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1*

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2016/513/ 166

Dated: 19/4/2017

To

Sh. Pawan Singh, M/s Mahadev Stone Crusher,
S/o Sh. Kishan Singh, Village & Post Office-Kandwal,
Tehsil-Nurpur, District-Kangra, Himachal Pradesh-176201.
Contact No. 8629089326, Email: vikrantchola@gmail.com.

Subject: Project proposal for Mining of Minerals by Sh. Pawan Singh, M/s Mahadev Stone Crusher – Environmental Clearance-reg.

Sir,

This has a reference to your application vide proposal No. SIA/HP/MIN/57904/2016 dated 29/07/2016 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 50th Meeting held on 9th & 10th March, 2017. The said project involves following salient features: .

- | | |
|---|--|
| a. Online Proposal No. | : SIA/HP/MIN/57904/2016 dated 29/07/2016 |
| b. Project type | : Mining of Minerals (Extraction/collection of Sand, Stone & Bajri). |
| c. Project Location | : Khasra number 731/3 falling in Mohal Maira Batrah, Mauza Maira Doomel, Tehsil-Nurpur, District-Kangra, H.P. |
| d. Project Capacity | : 1, 14, 926 MT/annum. |
| e. Mining Area | : 5.4007 ha, (Private land, River bed) |
| f. Working Plan | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| g. EMP costs | : Capital Cost: Rs. 0.70 lakhs; Recurring cost: Rs. 2.25 lakhs (under EMP) Rs. 1.20 lakhs (under CSR) |
| h. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| i. Validity period of EC | : <u>7 Years from date of issue.</u> |

The SEIAA examined the proposal in its 31st Meeting held on 7th April, 2017 and considered the recommendations made by the SEAC in its 50th Meeting held on 9th & 10th March, 2017. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

- Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

Sh. Pawan Singh, M/s Mahadev Stone Crusher 1/4

upto - 18-4-2024.

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- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB,SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. No drilling and blasting operation shall be carried out (In case of limestone mining, drilling and blasting shall be carried strictly as per the approved mining plan).
- xiii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiv. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xvi. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvii. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

for

Part-B- General Conditions:

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

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Environment Impact Assessment Authority

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Archer

Part-C- Special Conditions:

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and

- density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
 - iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
 - v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
 - vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
 - vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
 - viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
 - ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
 - x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
 - xi. The project proponent shall construct retaining wall along the road.
 - xii. The Project Proponent shall construct two toilets (separate for boys & girls) in GHS, Hadal, Nurpur, Kangra, HP under proposed CSR activities.
 - xiii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HPSPCB.

Yours sincerely,

Ashwani

Member Secretary

State Level Environment Impact Assessment Authority

Himachal Pradesh

Endst. No. As Above.

Dated:

2017.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, GoI, Regional Office, Dehradun, C/o Forest Research Institute, P.O. New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Member Secretary

State Level Environment Impact Assessment Authority

Himachal Pradesh

Sh. Pawan Singh, M/s Mahadev Stone Crusher 4/4



**File No.: HPSEIAA/2016/513-166, Dated 19.04.2017, Proposal No.
SIA/HP/MIN/57904/2016
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
HIMACHAL PRADESH)**



Dated 26/04/2025



To,

Pawan Singh
Prop. M/s Mahadev Stone Crusher, S/o Sh. Kishan Singh, Village & Post Office Kandwal, Tehsil
Nurpur, District Kangra, Himachal Pradesh
msckandwal@gmail.com

Subject: Extension in validity of prior Environmental Clearance (EC) dated granted to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/HP/MIN/517702/2025 dated 11/01/2025 for an extension in validity of prior Environmental Clearance (EC) granted to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

- | | |
|---|--|
| (i) Validity Extension Identification No. | EC25B0107HP5814620N |
| (ii) File No. | HPSEIAA/2016/513-166, Dated 19.04.2017,
Proposal No. SIA/HP/MIN/57904/2016 |
| (iii) Clearance Type | Application for Validity Extension of EC- Form-6 |
| (iv) Category | B1 |
| (v) Schedule No./ Project Activity | 1(a) Mining of minerals
Application for extension of EC validity proposal
for extraction Sand, Stone and Bajri from Khasra
No. 731/3 (Private Land, River Bed) Measuring an
area 5.4007 ha (Pvt land/River bed) falling in
Mahal Maira Batrah, Mauza Maira Doomel, Tehsil
Nurpur, District Kangra, H.P by Sh. Pawan Singh,
Prop. M/s Mahadev Stone Crusher, S/o Sh. Kishan
Singh, Village & Post Office Kandwal, Tehsil
Nurpur, District Kangra, Himachal Pradesh |
| (vii) Name of Project | KANGRA, HIMACHAL PRADESH |
| (viii) Location of Project (District, State) | SEIAA |
| (ix) Issuing Authority | |

(x) EC date

(xi) Status of implementation of the project

Project is operational for complete components/units envisaged in the EC

(xiii) Whether any amendment to the earlier EC has been sought?

No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-6 were submitted to the SEIAA under the provision of Para 9.0 of the EIA notification 2006 and its subsequent amendments. Details in Form 6 can be accessed from the PARIVESH portal by scanning the QR Code above.
4. The brief about the reasons for an extension of validity of EC, as submitted by the Project Proponent in Form-6 and presented during SEIAA is annexed to this letter as Annexure (1).
5. The above-mentioned proposal has been considered by SEIAA in the meeting held on 16/04/2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed by scanning the QR Code above.
6. The SEIAA, in its meeting held on 16/04/2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for extension in validity in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Para 9 of Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Extension in Validity of Environment Clearance for the instant proposal of M/s. pawan singh under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC identification number SIA/HP/MIN/517702/2025.
8. EC validity is extended for the period of 5 years or till the date of valid mining plan, whichever is earlier.
9. This issues with the approval of the Competent Authority

Copy To

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

S. No	EC Conditions
1.2	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.4	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.5	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.7	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.8	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.9	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.10	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.11	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.12	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.13	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter

S.No	EC Conditions
	mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.14	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

2.

S.No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S.No	EC Conditions
3.1	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.2	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
3.3	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.4	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.5	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in

S. No	EC Conditions
	reference to PM emission, and SO ₂ and NO _x in reference to SO ₂ and NO _x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.6	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.7	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.8	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM ₁₀ , PM _{2.5} , NO ₂ , CO and SO ₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.9	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM ₁₀ and PM _{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.10	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM ₁₀ and PM _{2.5} in reference to PM emission, and SO ₂ and NO _x in reference to SO ₂ and NO _x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.2	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter

S. No	EC Conditions
	installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.3	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.4	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.5	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.6	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.7	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.8	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
4.9	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.10	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The

S. No	EC Conditions
	permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.11	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.12	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.13	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.14	Adhere to Zero Liquid Discharge
4.15	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.16	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

6. Noise Monitoring And Prevention

S.No	EC Conditions
6.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
6.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

7. Energy Conservation Measures

S.No	EC Conditions
7.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
7.2	Provide LED lights in their offices and residential areas.

8. Mining Plan

S.No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S.No	EC Conditions
9.1	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
9.2	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S.

S.No	EC Conditions
	The topsoil shall be used for land reclamation and plantation.
9.3	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.4	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

10. Waste Management

S.No	EC Conditions
10.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
10.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

11. Transportation

S.No	EC Conditions
11.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
11.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and

S.No	EC Conditions
	water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

12. Green Belt And Emp

S.No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

13. Green Belt

S.No	EC Conditions
13.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

14. Corporate Environment Responsibility

S.No	EC Conditions
14.1	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
14.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
14.3	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
14.4	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall

S. No	EC Conditions
	be submitted to the MoEF&CC as a part of six-monthly report.
14.5	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
14.6	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

15. Miscellaneous

S. No	EC Conditions
15.1	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
15.2	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
15.3	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
15.4	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
15.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
15.6	The project proponent shall monitor the criteria pollutants level namely; PM10, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
15.7	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
15.8	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

S. No	EC Conditions
15.9	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
15.10	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
15.11	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
15.12	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
15.13	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
15.14	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
15.15	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
15.16	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
15.17	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
15.18	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
15.19	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
15.20	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention &

S. No	EC Conditions
	Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
15.21	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15.22	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

16. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
16.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

Additional EC Conditions

Plantation of saplings shall be carried out in the earmarked 33% greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriliFE Portal (<https://merilife.nic.in>).

Signature Not Verified

Digitally Signed by : Sh D C Rana
Member Secretary, SEIAA

Date: 26/04/2025

ANNEXURE R-19/2**Form-I**

[Sec Rule 27]



Application for Consent to Establish/Operate/Renewal the Industry under section-21 of the Air (Prevention & Control of Pollution) Act, 1981

From

Mahadev Stone Crusher, VPO Kandwal, Tehsil Nurpur, Distt. Kangra,
H.P.
City:Nurpur
Block:Bajjnath
District:Kangra

Date:04/04/2025

Industry ID: 14162

Application No.: 15385391

To

The Member Secretary,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla,
Shimla- 171009, HP.

Sir,

I/We hereby apply for Consent/Renewal of Consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to Establish/Operate the Industry owned by Mahadev Stone Crusher to be located at

The relevant details are as under:

1.	Full name of the Industry	Mahadev Stone Crusher
2.	Full address with PIN Code of the Industry with telephone numbers (Give Revenue/City Survey No. for which application is made, I stating District, Taluka/Village).	Address VPO Kandwal, Tehsil Nurpur, Distt. Kangra, H.P. Pin :176201 Telephone No. :8629089326
3.	Names of full time directors/partners/ owners with addresses and telephone numbers. (Use separate sheet if space provided is not sufficient)	Pawan Singh, VPO Kandwal, Tehsil Nurpur, Distt. Kangra, H.P.
4.	Total capital cost of the project (Rs. In Lakhs).	16.25
5.	Specify scale	Small

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6	State whether the proposed Industry. is proposed to be located in the prohibited area. If yes, state the name of the authority and furnish the certified copy of the order under which the area has been declared prohibited. Yes/No	NA			
7.	Date of commission of Industry or proposed date of Establishment/operation :				
a	Approximate date of proposed Establishment of HCF/CBWTF . :	Month :March Year :1999			
b	Expected date of commencement of date of Operation :	Month :December Year :2000			
8.	Total number of employee expected to be Employed	: 08			
9	List of raw materials with monthly consumption rate (MT/month)				
	Raw Materials	Quantity	Unit		
	Sand, Stone, Bajri	2250(Stock Basis, Stock Permission for 4500 M.T. Vide M.O. Nurpur Letter Number Udyog (Bhu) NPR- M/S Mahadev Stone Crusher-3737-3739 dated 26-03-2025)	M.T./Month		
10	List of products with monthly production rate (MT/month)				
	Name of Products	Quantity	Unit	Intermediate Product	Principal Use
	Sand and Bajri	2000	M.T./Month	Stock Basis, Stock Permission for 4500 M.T. Vide M.O. Nurpur Letter Number Udyog (Bhu) NPR- M/S Mahadev Stone Crusher-3737-3739 dated 26-03-2025	PMT Valid Up to 02-06-2025 Vide Letter No. Ind- Bhu/Regn/PMT/ Nurpur/Mahadev St. Cr.-140 Dated 03/04/2025
11	List of By Product Details				
	Name of By Products	Installed Capacity	Unit	Average Production	
12.	Brief description of the manufacturing process together with a flow diagram and layout plan showing location o all vents, stacks and any other emission points.				
13.	Capacity Details of boilers/heaters/ furnaces/ DG sets				
(a)	Boilers				

"This is computer generated document from OCMMS by HPSPCB"

	Boiler No.	Type of Boiler	Capacity	Type of fuel	Fuel consumption rate in MT/hour or KI./hour or M3/hour
	N.A	N.A	N.A	N.A	N.A
(b)	Heaters/Evaporators.				
	Heater No.	Type of Heater	Capacity	Fuel	Fuel consumption rate in MT/hour or KI./hour M3 hour.
	N.A	N.A	N.A	N.A	N.A
(c)	Incinerator				
	Incinerator No.	Type of Incinerator	Capacity	Fuel	Fuel consumption rate in MT/hour or KI./hour M3 hour.
	N.A	N.A	N.A	N.A	N.A
(d)	DG Sets				
	DG Sets No.	Type of DG Sets	Capacity	Fuel	Fuel consumption rate in MT/hour or KI./hour M3 hour.
	N.A	N.A	N.A	N.A	N.A
(e)	Others				
	No.	Type	Capacity	Fuel	Fuel consumption rate in MT/hour or KI./hour M3 hour.
14	Emission details: Emission from boilers/heaters/furnaces and other processes involving fuel combustion				
	Emission Details	Stack Identification	Concentration of pollutants	Rate of emission in Kg/hr.	Height of stack from ground level.
	Boilers	N.A	N.A	N.A	N.A
(b)	Process emissions				
	Name and location of the process vessel to which the stack/vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters	
	N.A	N.A	N.A	N.A	
15	Details of air Pollution control equipment for the control of pollution resulting from emission of pollutants from process plant and combustion equipment.				
(a)	Boilers				

"This is computer generated document from OCMMIS by HPSP/CB"

	Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
(b)	Heaters/Evaporators				
	Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
(c)	Incinerator				
	Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
(d)	DG Sets				
	Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
(e)	Others				
	Name of equipment	Attached to	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
	Water Sprinkler, Wind Breaking wall, Shed Jaw Roto Vector and Vibrator and fully covered machinery	Stone Crusher Premises	2025-01-02	90%	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³
	Plantation	Stone Crusher Premises	2025-02-01	90%	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³
16	Declaration:				
	(i)I/We hereby submit that in case of any change relating to manufacturing process/product, fuel, emission rate, pollution control equipment, capacity of the plant etc., fresh application for consent shall be made until such Consent is granted, no change will be implemented.				
	(ii)I/We hereby agree to submit to the Board, application for renewal of Consent at least one month prior to the date expiry of the present consent period.				
	(iii)We further declare that information furnished through this application is correct to the best of my/our knowledge.				
	(iv)I/We undertake to furnish any other information within one month of such intimation received from the Board.				

* This is computer generated document from OCMMS by HPSPCB *

Page 4

I/we, enclose herewith Bank Draft No. null Date null for Rs 0.0 (Rupees) in favour of the Environmental Engineer/ Assistant Environmental Engineer / Regional Member Secretary/Pr. Scientific Officer/Sr. Scientific Officer/Scientific Officer , Himachal Pradesh State Pollution Control Board,..... payable at under section-25 of the Act as per the Fee Schedule attached.

Yours faithfully,
Signature :

Name of the application :
Designation :
Address :

FORM -'R'
[See rule 69(1)]
"Permanent Registration"
 Government of Himachal Pradesh
 Office of State Geologist
 Department of Industries
 Shimla-1.

Whereas, M/s Mahadev Stone Crusher, Prop:- Sh. Pawan Singh, Village & P. O. Kandwal, Tehsil Nurpur, Distt. Kangra, H. P. has applied for renewal of Permanent Registration of existing stone crusher installed in a part of Kh. No. 1397 measuring to 3-00-71 Hect. falling in Mauza Baranda Gram Panchayat Kandwal of Tehsil Nurpur, Distt. Kangra, H.P. vide request letter dated 04.03.2025.

The Renewal of Permanent Registration is hereby issued in favour of M/s Mahadev Stone Crusher, Prop:- Sh. Pawan Singh, Village & P. O. Kandwal, Tehsil Nurpur, Distt. Kangra, H. P. subject to the following conditions :-

1. The owner of the stone crusher shall observe the provisions of:
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Deptt. of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(5)-9/2018 dated 29.6.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(5)-9/2018 dated 29.6.2021 or as amended from time to time.
5. The Geological Wing, Department of Industries may impose any such further conditions as it may deem fit in the interest of Environment & Ecology.
6. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
7. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H. P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
8. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
9. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.

10. The stone crusher owner shall indemnify the State Government against the claim of the third party.
11. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highways/roads which can be cause of road accident.
12. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
13. The crusher owner shall plant at least three rows of fast growing species of evergreen trees on all sides of the unit as a wind barrier for protection and conservation of environment.
14. The crusher owner shall not operate the stone crusher unit without obtaining Renewal of Consent to Operate from the H.P. State Pollution Control Board.
15. The renewal of permanent registration is subject to any orders passed by the Hon'ble Supreme Court of India/High Court of H. P./District Courts or other concerned departments from time to time.
16. The renewal of permanent registration is hereby issued on the basis of the permission granted by the Mining Officer, Nurpur vide letter dated 26.03.2025 for a period of two (02) months or until the quantum of said minor mineral i.e. 4500 MT is exhausted, whichever is earlier.
17. The renewal of permanent registration subject to final outcome of the CWP No. 1719 of 2018-titled as Pawan Singh V/s State of H. P. pending adjudication in the Hon'ble High Court of Himachal Pradesh.
18. This renewal of Permanent Registration is hereby granted from the date of issuance of this letter, upto a period of two (02) months or until the quantum of said minor mineral is exhausted, whichever is earlier. This Permanent Registration is further subject to order dated 11.3.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 by Hon'ble High Court of H. P. as well as final outcome of CWP No. 2067 of 2019.

M/s Mahadev Stone Crusher,
Prop:- Sh. Pawan Singh,
Village & P. O. Kandwal,
Tehsil Nurpur, Distt. Kangra, H. P.

Endst.No. Ind-Bhu/Regn/PMT/Nurpur/Mahadev St. Cr.- 140
 Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.2.
2. **Registered copy:** . The Mining Officer, Nurpur. Distt. Kangra, H.P. with the direction to take action against the owner of stone crusher, if it was in operation during the invalidity period. He is further directed to ensure that production should also be got verified from other measures. He shall also ensure that stone crusher had not or is not operating on DG Set.

Geologist (Zone-II)
 Himachal Pradesh
 Dated: 03/04/2025

Geologist (Zone-II)
 Himachal Pradesh

No. Udyog-Bhu (Khai-4)Laghu-199/08-Vol-I
 Government of Himachal Pradesh,
 Department of Industries,
 "Geological Wing"

Dated; Shimla - 171001, the

2024

LETTER OF INTENT

Sh. Pawan Singh, Prop- M/s Mahadev Stone Crusher, Village & P. O. Kandwal. Tehsil Nurpur, District Kangra, H.P. has applied for renewal of mining lease bearing Khasra No. 731/3 measuring to 05-40-07 Hects. (Pvvt. Land, River bed) falling in Mohal Maira Batrah, Mauza Maira Doomal of Tehsil Nurpur, District Kangra, H. P. for collection/extraction of sand, stone & bajri for use in already established stone crusher unit under the name & style M/s Mahadev Stone Crusher under the provisions of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015. The application was referred to the Joint Inspection Committee for inspection of the area & the joint inspection committee has recommended the area for grant of renewal of mining lease bearing Khasra No. 731/3 measuring to 05-40-07 Hects. (Pvvt. Land, River bed) falling in Mohal Maira Batrah, Mauza Maira Doomal of Tehsil Nurpur, District Kangra, H. P. Accordingly on the basis of the approval conveyed by the Government vide letter No. Ind-II(F) 6-12/2009 dated 5.9.2024 the "Letter of Intent" for an area measuring to 05-40-07 Hects.(Pvt. land, River bed) in Khasra No. 731/3 falling in Mohal Maira Batrah, Mauza Maira Doomal of Tehsil Nurpur, District Kangra, H. P. is hereby issued under the provisions of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 **subject to the final outcome of decision of Hon'ble High Court in CWP No. 1719/2018-titled as Pawan Singh V/s State of H. P. & Ors. and compliance of all codal formalities/orders and the following conditions:-**

- 1- The applicants shall have to submit approved Mining Plan under Rule 35 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining Transportation and Storage) Rules, 2015.
- 2- The applicants shall have to obtain Environment clearance under the provision of Environment Impact Assessment Notification, 2006 from the Competent Authority.
- 3- The applicants shall get the area demarcated from the revenue authorities and shall erect permanent boundary pillars to the satisfaction of the Mining Officer, so as to clearly depict

the provisional granted area. A copy of the demarcation report shall also be submitted to the Mining Officer.

- 4- The party shall submit a certificate from the revenue authority to the effect that Khasra No. 731/3 measuring 05-40-07 Hect. are free from all encumbrance and all the co-sharers of above said land have given their consent
- 5- The party shall settle the dispute, if arises between him and land owners/co-sharer/right holders at his own level and shall indemnify the Govt. in this behalf.

The "Letter of Intent" is subject to any orders passed by the Hon'ble Supreme Court of India/High Court of Himachal Pradesh or other concerned departments from time to time in this regard. This letter of intent is valid only for obtaining Environment Impact Assessment Clearance from the Competent Authority and the applicant shall not resort any mining activities till final grant order in this behalf.

The grant order imposing all the conditions and stipulations relevant as per the rules shall be issued only after submission of documents as mentioned at serial Nos. 1 to 5 above and after completing codal formalities. This "Letter of Intent" shall be valid for a period of one year. Thereafter, extension of provisional period shall be granted only after reviewing of the progress made for fulfillment of the above said documents. The applicants shall not resort to any mining activity till getting the final grant order.

✓ **Sh. Pawan Singh,**
Prop- M/s Mahadev Stone Crusher,
Village & P. O. Kandwal,
Tehsil Nurpur, District Kangra, H.P.

Geologist (Zone-II)
 Geological Wing
 Department of Industries,
 Himachal Pradesh
 Dated; 09-09-2024

Endst. No. As above. r 5042
 Copy to the following for information and necessary action:-

1. The Principal Secretary (Industries) to the Government of Himachal Pradesh w.r.t. letter No. Ind-II-(F) 6-12/2009 dated 5.9.2024.
2. The Mining Officer, Nurpur, Distt. Kangra, H. P.
3. Guard file.

Geologist (Zone-II)
 Geological Wing
 Department of Industries,
 Himachal Pradesh

—
 (Signature)

Government of India
 Form GST REG-96
 [See Rule 10(1)]

Registration Certificate

Registration Number : 02A0XPS4004F1ZZ

1.	Legal Name	PAWAN SINGH			
2.	Trade Name, if any	MAHADEV STONE CRUSHER			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	KANDWAL, NUBPUR, KANGRA, Kangra, Himachal Pradesh, 176402			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA





भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O विजय सिंह, जामना
क्षेत्र नरदीन-जमना, पंचोद, बीकानेर,
राजस्थान, विजयपुर पोस्ट, 176402

Address: S/O Kushan Singh,
P O BHOJPUR TEH-INDORA
Malol (20), Bhojpur, Kangra
Himachal Pradesh, 176402



1800 120 1247



help@uidai.gov.in



www.uidai.gov.in



P O Box No. 1247
Bengaluru-560 001

REGISTERED

No. Udyog-Bhu (Khani-4) Laghu-199/08-Vol-I-
Government of Himachal Pradesh
Department of Industries
"Geological Wing"

Dated, Shimla-171001, the

2025

To

The Mining Officer,
Nurpur, District Kangra,
Himachal Pradesh.

Subject: - Regarding registration of Lease Agreement deed in favour of
Sh. Pawan Singh, Prop.- M/s Mahadev Stone Crusher, Village
& P.O. Kandwal, Tehsil Nurpur, District Kangra, H.P.

Memo:

Single copy of Mining Lease deed Agreement, duly signed by
the Director of Industries, Himachal Pradesh, are sent herewith with the request to
get the Mining Lease deed Agreement registered with the concerned Registrar and
after registration, a copy of the same may be returned to this office for record. A
copy of same also be sent to the concerned Party.

Geologist (Zone-II)
Himachal Pradesh

Encl. No. As above. - 2608

Dated 26/06/2025

✓ Copy to:- Sh. Pawan Singh, Prop.- M/s Mahadev Stone Crusher, Village & P.O.
Kandwal, Tehsil Nurpur, District Kangra, H.P. He is requested to contact the
Mining Officer, Nurpur, in this regard.

Geologist (Zone-II)
Himachal Pradesh

FORM - 'R'
[See rule 69(1)]
"Permanent Registration"
 Government of Himachal Pradesh
 Office of State Geologist
 Department of Industries
 Shimla-1.

-...-

Whereas, **Sh. Pawan Singh, Prop:-M/s Mahadev Stone Crusher, Village & P. O. Kandwal, Tehsil Nurpur, Distt. Kangra, H. P.** has applied for renewal of Permanent Registration of existing stone crusher installed in a part of Kh. No. 1397 measuring to 3-00-71 Hect. falling in Mauza Baranda Gram Panchayat Kandwal of Tehsil Nurpur, Distt. Kangra, H.P. vide letter dated 26.06.2025.

The Permanent Registration is hereby renewed in favour of **Sh. Pawan Singh, Prop:-M/s Mahadev Stone Crusher, Village & P. O. Kandwal, Tehsil Nurpur, Distt. Kangra, H. P.** subject to the following conditions :-

1. The owner of the stone crusher shall observe the provisions of;
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(5)-9/2018 dated 29.6.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(5)-9/2018 dated 29.6.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H. P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

10. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highways/roads which can be cause of road accident.
11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
12. The crusher owner shall plant at least three rows of fast growing species of evergreen trees on all sides of the unit as a wind barrier for protection and conservation of environment. .
13. The crusher owner shall not operate the stone crusher unit without obtaining Renewal of Consent to Operate from the H.P. State Pollution Control Board.
14. The crusher owner shall obtain all the required statutory clearance own and shall operate the stone crusher accordingly, as per provision of law.
15. The crusher owner shall restrict the production as per Environment Clearance given by the State Level Environment Impact Assesment Authority(SEIAA) vide letter F. No. HPSEIAA/2016/513-166 dated 26.04.2025 or as per the approved mining plan, whichever is less.
16. The renewal of permanent registration subject to final outcome of the CWP No. 1719 of 2018-titled as Pawan Singh V/s State of H. P. pending adjudication in the Hon'ble High Court of Himachal Pradesh.
17. The Renewal of Permanent Registration is hereby granted upto a period of two (02) years from the date of issuance of this letter,. This Permanent Registration is further subject to order dated 11.3.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 by Hon'ble High Court of H. P. as well as final outcome of CWP No. 2067 of 2019.

SH. Pawan Singh,

**Prop:- M/s Mahadev Stone Crusher,
Village & P. O. Kandwal,
Tehsil Nurpur, Distt. Kangra, H. P.**

Geologist (Zone-II)
Geological Wing
Department of Industries,
Himachal Pradesh
Dated: 26/06/2025

Endst.No. Ind-Bhu/Regn/PMT/Nurpur/Mahadev St. Cr.-3657
Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.2.
2. **Registered copy.** The Mining Officer, Nurpur, Distt. Kangra, H.P. with the direction to take action against the owner of stone crusher, if it was in operation during the invalidity period. He is further directed to ensure that production should also be got verified from other measures. He shall also ensure that stone crusher had not or is not operating on DG Set.

Geologist (Zone-II)
Geological Wing
Department of Industries,
Himachal Pradesh



Seal of the Copying Department
Deputy Commissioner Office
Kangra District
CUO No = 37/7en/2024,
ना अदालत जज्जाव फरस्ट/मैकिन्ड ग्रेड नरपुर जिला कांगड़ा हि.प्र. ।



मंगू राम उपनाम मनजीत पुत्र काश्मीरु पुत्र पालू निवासी गांव मैरा
बटराह तहसील नूरपुर जिला कांगड़ा हि.प्र. ।

वनाम

.....प्रार्थी
Case No = 37/7en/2024
Dod = Nil

सुभाष सिंह पुत्र हरी राम निवासी गांव चौगान तहसील नूरपुर जिला
कांगड़ा हि.प्र. ।

...प्रत्यार्थी

विषय :- दरखास्त वराए दिये जाने निशानदेही वावत अराजी खाता
नम्बर 65 मिन खतौनी नम्बर 122 मिन खसरा नम्बर
731/3 ^{रकबा (11915) 5-12-2017} वाक्या मोहाल मैरा बटराह तहसील नूरपुर जिला
कांगड़ा हि.प्र. हदवस्त नम्बर 64 वरुए जमावन्दी साल
2020-2021 ।

श्रीमान जी,

प्रार्थना यह है :-

ATTESTED

Lotg
EXAMINER

DATED

21/02/24

रिपोर्ट निशागडेई

Seal of the Community Department
District Collector's Office
Kishore Dist.

श्रीमान जी,

आमका कोडेश तहसीलदार साहिन नूरपुर कोठांक 168/रि: दिनांक 20-2-2024 प्राथमिक निशागडेई ग्रामि स्वामता नम्बर 65 जित्त खतौनी नं० 122 जित्त खतय नम्बर $\frac{731}{3}$ रक्का तादादी 5-40-07 है०मी० वाक्या मंडाल मैरा वतराह तहसील नूरपुर जिला कोणडा डि० प्र० शीर्षक सुकडुका मंगू राठ उपनाम मनजीर वनाम सुभाष सिंह निवासी मंडाल मैरा वतराह की मौका की निशागडेई के सिधे दकशदी श्रीमती प्रिया मंडाल पत्नी देह वरुध राजसव रेकार्ड व सामान पैगडिश सहित मौका पर पुहुनी। मौका पर बादी श्री मंगू राठ उपनाम मनजीर सिंह पुत्र कश्मीर साजिर है। प्रतिवादी श्री सुभाष सिंह पुत्र हरिशम श्री मौका पर दफ्तर है। मौका वाशिनदगांग श्री सुभाष सिंह EX.पुयांग द.प. हडल श्री सुभाष पवन सिंह पुत्र रेकशांग सिंह श्री मान सिंह पुत्र गोविंद सिंह भी दफ्तर है।

मौका पर वदलदी बादी -

प्रतिवादी व वाशिनदगांग देह के रक्कर गृहि नम्बर खतश $\frac{731}{3}$ रक्का तादादी 5-40-07 है०मी० की निशागडेई डि० प्र० नू-अभिलेख विपभावली 1992 के पैश 10 (2) में प्राग्नीध नितासुकर राजसव मंडोदप द्वारा डिधे जेध दिशा-निर्देशों की पालन कोरु हु० उकर नम्बर खतय का- श्रीमती जरीव से पैगडिश कावे कोको पर निशाग सामवाध जेधे। मौका पर की गडे निशागडेई दू दो की कोन को नेकर है उपांग कालमवन्ड नके सांग लेलगन है।
 नमः रिपोर्ट नड निशागडेई श्री का रिपोर्ट कोप लेवा में पैश है $\frac{731}{3}$

ATTESTED

EXAMINED
DATED 25/02/24

Seal of the Copying Department
Deputy Commissioner Office
Chhara Bish

① ठगान श्री गंगू राग उपनाम गनजीत सिंह पुत्र कराम/रा काष्ठ 52 लाल R/O
मैरा वलराह वादी

② " " सुभाष सिंह पुत्र हरी राम काष्ठ 68 लाल R/O - चौगाव
प्रतिवादी

मुद्राका तौर पर ठगान किया गया आज दिनांक

22-2-2024 को जगद्वारा कावुनिका हल्ला नुम्पुर व
पखारी वृत्त देह बंध राजार रिकार्ड व लागत पैगडिश
तद्विषय वरदा के निशाग देही मौका प्रदाल मैरा वलराह
के कोप व निशाग देही मौका काके वलनाकात पर
पदो कादिनास कावुनिका को वि देण देल व लाग
लिफ है निशाग देही मौका के कबूत है ठगान
पर का दस्ता मांग ।

अ. 28 अ. 2

Attester
(Signature)

22/2/24

माननीय सिंघ

(Signature)
Subashi Singh

ATTESTED

(Signature)

EXAMINED

DATED

27/02/24

Chief of the County Department
Deputy Commissioner Officer
Muzaffargarh

دائری کا نام

- 1. سجاد علی خان
- 2. پسران علی خان
- 3. مان علی خان

- 1. سجاد علی خان
- 2. پسران علی خان
- 3. مان علی خان

date

978 27/02/24
 23/02/24 P-3
 27/02/24 10-00
 1/7 Ram 10-00
 27/02/24 20-00
 28/02/24



VAKALATHAMA

IN THE COURT OF Hon'ble National Green Tribunal.

IN THE MATTER OF O.A. NO. 1034 of 2024

K Sanjeev Dogra Plaintiff/ Appellant/ Petitioner/Complainant

VERSUS

State of Himachal Pradesh & ORS. Defendant / Respondent/ Opposite Party

KNOW ALL TO whom these presents shall come that I/We R-5,6,7,8,9,16,18,19,20
22,23

the above-named Respondents do hereby appoint

ATUL SHUKLA

Enrollment Number- UP 05469/01

Off: D-51, Sector 52, Noida UP-201301

Mob: (+91) 9212738299

(Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted cause, to do all the following acts, deeds and things or any of them, that is to say: -

- To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise, touching or any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

D/19/6/18/2021
ASHAV KANJAN

D/19/6/5/2023
AKRITI SINGH

D/19/6/3/2023
SIDDHANT TIARKOR

Shukla
Advocate(s)

ATUL SHUKLA
UP 05469/01
ATUL SHUKLA
Advocate

E.No. UP05469/01
Off: E-7, 15th Floor, Wegmans Business
Park, Knowledge Park III,
Gr. Noida City, UP - 201301, Mob: 9212738299,
Email-legalconsultants74@gmail.com

Yashovaran

YASHOVARMAN SINGH CHANDEL
ENROLMENT NO : D-4027/2023

ANAN PARTH SHARMA
HM/380/2011

ADVOCATE YASHOVARMAN
1018, Naurang House, K.G Marg, New Delhi-110004
(+91) 97169 11111, 85669 94219
e-mail: officioyashovaran@gmail.com

Client(s)

[Signature]

1) New Nurpur stone crusher Partner Parlad Singh *PF* Partner
 M/s New Nurpur Stone Crusher
 R-6,20

2) Pawan Singh Prop. m/s Mahadev stone crusher *R-19*
 For Mahadev Stone Crusher
 Pawan Singh Prop.

3) Subash Singh Partner m/s Nandi stone crusher *R-9,16*
 M/s Nandi Stone Crushing Co
 Subash Singh Partner

4. Rohin Sahu Prop SHIVA Stone Crusher *R-8,18*
 Shiva Stone Crusher
 Rohin Sahu Prop.

5 Dharmvir Singh Prop New Shiva Stone Crusher *R-7*
 For New Shiva Stone Crusher
 Dharmvir Singh Proprietor

6. Ashok Andolia Prop. m/s Ankur stone crusher *R-5,23*
 For ANKUR STONE CRUSHER

7 *m/s* Diamond Enterprises Partner Arvind Kumar Gulati *R-22*
 For Diamond Enterprises
 Arvind Kumar Gulati Partner